

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No. 241 of 2020

IN THE MATTER OF:

Shri Kamlesh Kalidas Shah

...Appellant

Vs.

M/s Tube Investments of India Ltd. & Ors.

...Respondents

Present:

For Appellant: Ms. Vandana Sharma Bhandari, Advocate

**For Respondent: Mr. Murtuza Federal, Mr. Rony O.John,
Advocates for R-2**

ORDER

(Through Virtual Mode)

24.03.2021: Learned Counsel appearing on behalf of R-2 seeks and is granted two weeks' time to file the reply affidavit.

Nobody is representing R1 and R3, however, notice were served.

Rejoinder, if any, may be filed by the Appellant within one week thereafter.

Let the matter be fixed for '**admission**' (after notice) on **29th April, 2021**.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/RR